

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Dated: 25.11.2014**

**DRAFT  
NOTIFICATION**

**No. : L-1/94/CERC/2011** : In exercise of powers conferred under Section 61 read with Section 178 (2) (s) of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2012, as amended from time to time (hereinafter referred to as “the Principal Regulations”), namely:

**1. Short title and commencement:**

- (1) These regulations may be called the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (Second Amendment) Regulations, 2014.
- (2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

**2. Amendment of Regulation 41 of the Principal Regulations:**

The following Proviso shall be added at the end of the Regulation 41 of the Principal Regulations, namely:

“Provided this Regulation shall come into force from 1.4.2017 and till such time use of fossil fuel is permitted for biomass projects up to 15% in terms of calorific value on annual basis”

**3. Amendment to the Regulation 4 of the Principal Regulations:**

The Clause (c) of the Regulations 4 of the Principal Regulations shall be substituted as under:

*“Biomass power project based on Rankine cycle technology – Biomass power projects using new plant and machinery based on Rankine cycle technology and using 100% biomass fuel sources.*

*Provided that this Regulation shall come into force from 1.4.2017 and till such time use of fossil fuel is permitted for biomass projects upto 15% in terms of calorific value on annual basis.”*

*Sd/-*  
**(Shubha Sarma)**  
**Secretary**

Note: The Principal Regulations were published on 7<sup>th</sup> February, 2012 in Gazette of India, Extraordinary, Part-III, Section – 4, Sr. No.20 and the First Amendment Regulations were published on 21<sup>st</sup> March, 2013 in Gazette of India, Extraordinary, Part-III, Section - 4, Sr. No. 92.